

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4652  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**DESIGNING INNOVATIVE SOLUTIONS FOR HOLISTIC ACCESS TO JUSTICE (DISHA)**

**4652. SHRI DHAVAL LAXMANBHAI PATEL:  
SHRI BIDYUT BARAN MAHATO:  
SMT. SMITA UDAY WAGH:  
SHRI DILIP SAIKIA:  
SMT. KAMLESH JANGDE:  
SHRI DINESHBHAI MAKWANA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of beneficiaries covered under the Tele-Law programme since inception, including the number of pre-litigation legal advices provided under the DISHA framework, with State-wise details including Maharashtra and Jalgaon district;
- (b) the status of operationalisation of Tele-Law services through Common Service Centres (CSCs), particularly in Aspirational Districts and Blocks including south Gujarat and the measures taken to enhance digital accessibility;
- (c) the number of advocates registered under the Nyaya Bandhu (Pro Bono Legal Services) programme and the institutional mechanisms established in various High Courts for monitoring and coordination of pro bono services;
- (d) the steps undertaken to strengthen last-mile delivery of legal assistance through Nyaya Sahayaks and paralegal volunteers at the grassroots level; and
- (e) the impact assessment conducted to evaluate improved access to justice for marginalised communities, including women and Scheduled Tribes?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** As on 28<sup>th</sup> February, 2026, more than 1.12 crore pre-litigation legal advices have been enabled under the Tele-Law programme since inception. It includes 8,72,704 pre-litigation legal advices enabled in the State of Maharashtra out of which 9,278 have been enabled in Jalgaon district. The State-wise details are at **Annexure**.

**(b):** As on 28<sup>th</sup> February, 2026, Tele-Law services are operational through a network of 2.50 lakh Common Service Centres (CSCs) across 777 districts in 36 States/UTs, including 112 Aspirational Districts and 500 Aspirational Blocks which includes south Gujarat. To strengthen service delivery in Aspirational Blocks, Nyaya Sahayaks have been engaged who are active as community based legal facilitators in the Aspirational Blocks. Digital accessibility has been enhanced through Mobile App and Toll Free No. 14454 for rendering pre-litigation advice through the use of video/Tele conferencing facilities available at the CSCs.

**(c):** Under the Nyaya Bandhu (Pro Bono Legal Services) programme, advocates voluntarily provide legal assistance to marginalized and disadvantaged sections of society covered under Section 12 of the Legal Services Authorities (LSA) Act, 1987. As on 28<sup>th</sup> February, 2026, a total of 10,263 advocates are registered on the Nyaya Bandhu portal. To strengthen institutional coordination, Pro Bono Panels have been constituted in 23 High Courts across the country.

**(d):** Nyaya Sahayaks have been engaged in the Aspirational Blocks, where they conduct door-to-door awareness campaigns, assist citizens in registering cases on the Tele-Law platform through the CSCs, and guide beneficiaries in accessing pre litigation advice from panel lawyers. In addition, they coordinate with CSC operators, local institutions and community organisations to expand outreach and ensure that legal assistance reaches remote and underserved populations.

**(e):** M/s. Quality Council of India (QCI) has done the Third-Party Evaluation and Impact Assessment of DISHA Scheme and highlighted the relevance of the Scheme for marginalised communities, including women and Scheduled Tribes.

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## ANNEXURE

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 4652 FOR ANSWER ON 20/03/2026 REGARDING DESIGNING INNOVATIVE SOLUTIONS FOR HOLISTIC ACCESS TO JUSTICE (DISHA)**

State-wise details of Pre-litigation advice enabled as on 28 <sup>th</sup> February, 2026		
Sr. No.	States/UT's	Total Advice Enabled
1	Andaman And Nicobar	4,018
2	Andhra Pradesh	3,66,071
3	Arunachal Pradesh	20,363
4	Assam	2,40,397
5	Bihar	6,26,006
6	Chandigarh	6,146
7	Chhattisgarh	5,09,230
8	Dadra And Nagar Haveli & Daman & Diu	11,051
9	Delhi	10,512
10	Goa	13,516
11	Gujarat	4,83,643
12	Haryana	2,18,794
13	Himachal Pradesh	1,20,670
14	Jammu And Kashmir	7,58,123
15	Jharkhand	4,80,257
16	Karnataka	4,88,245
17	Kerala	36,563
18	Ladakh	3,251
19	Lakshadweep	2,482
20	Madhya Pradesh	12,16,983
21	Maharashtra	9,27,522
22	Manipur	1,484
23	Meghalaya	30,320
24	Mizoram	34,051
25	Nagaland	29,897
26	Odisha	4,07,800
27	Puducherry	3,228
28	Punjab	3,01,498
29	Rajasthan	6,62,392
30	Sikkim	2,815
31	Tamil Nadu	3,01,871
32	Telangana	3,13,107
33	Tripura	97,616
34	Uttar Pradesh	20,31,066
35	Uttarakhand	2,18,632
36	West Bengal	2,68,025
<b>Total</b>		<b>1,12,47,645</b>

Source- <https://tele-law.in/> (Tele-Law Dashboard Data)